## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.168/MP/2019

Subject: Petition under Section 79 of the Electricity Act, 2003 read with

Article 13 of the Power Purchase Agreement dated 22.4.2007 and Clause 4.7 of the Competitive Bidding Guidelines and this Commission's order dated 17.9.2018 in Petition No. 77/MP/2016.

Petitioner : Coastal Gujarat Power Limited (CGPL)

Respondents : Gujarat Urja Vikas Nigam Limited and Ors.

Date of Hearing : 26.12.2024

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, CGPL

Shri Abhishek Munot, Advocate, CGPL Shri Kunal Kaul, Advocate, CGPL Shri Samikrith Rao, Advocate, CGPL

Ms. Pallavi Saigal, Advocate, Rajasthan Utilities, PSPCL & HPPC

Ms. Raniitha Ramachandran, Advocate, GUVNL

Ms. Shrishti Khindaria, Advocate, GUVNL Shri Aneesh Bajaj, Advocate, GUVNL

## **Record of Proceedings**

At the outset, the learned senior counsel for the Petitioner referred to a Note of Arguments and started the arguments in the matter. However, he further submitted that the matter involves certain critical technical aspects for which dedicated time is required. Therefore, he suggested a physical hearing in the matter.

- 2. The learned counsels for the Respondents did not oppose the suggestion given by the learned senior counsel for the Petitioner. However, the learned counsel for Respondents, PSPCL & HPPC requested the Commission to direct the Petitioner to provide a copy of the Note as being relied upon by the Petitioner.
- 3. After hearing the learned senior counsel and learned counsel of the parties, the Commission directed the Petitioner to provide a copy of the Note of Arguments.

4. The matter shall be listed for the hearing **28.1.2025 at 2.30 PM**.

By order of the Commission SD/-(T.D. Pant) Joint Chief (Law)